

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-483(ND)/2017

IN THE MATTER OF:

M/s Durlum India Pvt. Ltd.

Vs.

M/s Sharma Kalypso Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

Order delivered on 18.04.2018

For the Petitioner/Applicant :

For the Corporate Debtor :

For Income Tax Department :

:

: Mr. Aditya Avasthi, Advocate.

:

ORDER

Learned counsel for the parties are present. Learned counsel for the corporate debtor seeks some time that the main counsel leading in this matter is not able to be present today. In view of the said representation the matter is adjourned to 08.05.2018 for arguments.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
18.04.2018



(R. VARADHARAJAN)
MEMBER (JUDICIAL)